<u>CENTRAL ELECTRICITY REGULATORY COMMISSION</u> (Legal Division)

Weekly Hearing Schedule for the month of May, 2025 (19.5.2025 to 23.5.2025)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
19.5.2025 Monday At 10.30 A.M. Miscellaneous Petitions	1.	442/TL/2025	B3NTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID Bikaner Neemrana Transmission Limited to include transmission project Augmentation of transformation capacity at 765/400/220kV Bikaner-III PS in Rajasthan by 1x500 MVA, 400/220kV ICT (6th).
	2.	444/TL/2025	B-IIBTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID Bikaner Transmission System Ltd. to include transmission projects Augmentation of transformation capacity at 400/220kV Bikaner-II PS in Rajasthan by 1x500 MVA, 400/220kV ICT (10th).
	3.	78/TL/2025	Pune-IIITL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License
	4.	75/AT/2025	Pune-IIITL	Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Pune - III Transmission Limited
	5.	310/AT/2025	NHPC	Petition under Section 63 of the Electricity Act 2003 for Adoption of Tariff for the ISTS Grid connected Solar Power projects of 1200 MW with 600 MW / 1200 MWh Energy storage system (ESS) and with additional capacity upto 1200 MW with Greenshoe Option selected through Competitive Bidding Process under Tariff Based Competitive Bidding Guidelines issued by Ministry of Power, Govt. of India on 09.06.2023 and its amendments thereof. (NHPC Tranche -VIII.
	6.	351/AT/2025	BTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmi ssion System being established by the Bidar Transco Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	7.	352/TL/2025	BTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Bidar Transco Limited
	8.	617/MP/2020	BALCO	Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of compensation deducted by PTC India Limited form Bharat Aluminium Company Limited (BALCO) allegedly for non-supply of power for the period February, 2012 to May, 2012.
	9.	282/MP/2021 alongwith I.A.No.61/2022	RKMPPL	Petition under Section 79(1) (b), Section 79 (1)(f) and Section 79 (1)(k) of the Electricity Act 2003, read with Articles 11.5.3,11.5.4,12.1, 24.3 and 24.4 of the Pilot Agreement for Procurement of Power (PAPP) dated 26.10.2018 executed between the Petitioner (RKM) and the Respondent (PTC) seeking payment of the outstanding amount on account of (i) monthly supply

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			bills; (ii) late payment surcharge; (iii) additional interest; and for furnishing of Letter of Credit as payment security mechanism(Interlocutory application moved by PTC to club the Petition with 141/MP/2022).
10.	141/MP/2022	PTCIL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the Pilot Power Supply Agreement (PPSA) dated 27.10.2018 executed between the Petitioner and the Telangana Discoms for supply of 550 MW of power from the power plant of Respondent No.4/RKM Powergen, seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; and (iii) furnishing Letter of Credit as per the PPSA.
11.	91/MP/2024	ASHL	Petition under Section 79 of the Electricity Act 2003 for an in-principle approval of certain events as events of Change in Law and and an appropriate mechanism for appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events in terms of Article 12 of the Power Purchase Agreements signed between the Petitioners and Solar Energy Corporation of India Limited along with carrying cost and interest on carrying cost.
12.	295/MP/2024	SJVN	Petition seeking recovery/adjustment of Transmission Deviation Charges paid by SJVN Limited with regard to Nathpa Jhakri Hydro Power Station (6 x 250 MW) and Rampur Hydro Power Station (6 X 68.67 MW) in terms of the Central Electricity Regulatory Commission (Sharing of Inter -State Transmission Charges and Losses) Regulations, 2020 during the period of 01.11.2020 to 30.09.2023 while providing primary response to the Grid.
13.	336/MP/2024	SEIL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 36.4.1 of the Power Supply Agreement dated 31.12.2021 executed between the Petitioner and AP Discoms for recovery of amounts wrongfully deducted/ withheld by AP Discoms from the monthly energy invoices for the period of February 2023 to April 2024 issued by the Petitioner along with interest.
14.	517/MP/2024	SUPL	Petition under Section 142 read with Section 146, Section 86(1)(f) and Section 86(1)(k) of the Electricity Act, 2003 seeking urgent direction(s) and action against the Respondents for being in non-compliance of this Hon'ble Commission's specific and express directions in the Order dated 01.01.2024 passed in Petition No. 176/MP/2019, and the provisions of the Electricity Act, 2003, and seeking issuance of directions against the Respondents to comply with the unequivocal directions of this Hon'ble Commission by virtue of the said Order along with supporting affidavit.
15.	83/MP/2025	Hindalco	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003, and applicable provisions of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and the CERC (Conduct of Business) Regulations, 2023 seeking revision of Effective Date of 100 MW General Network Access granted in favour of Petitioner.
16.	395/MP/2025 alongwith I.A.No.32/2025	ВВМВ	Petition seeking exercise of Power to Remove Difficulty and Power to relax under Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as read with Section 79 of the Electricity Act, 2003 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023. (Interlocutory applications for urgent listing)
17	452/MP/2025 alongwith I.A.No.38/2025	ASHL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and Regulations 65 to 69 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with other provisions

19.5.2025	18.	54/MP/2019	TRN-EPL	under applicable law seeking extension of time in complying with the directions stipulated under Order dated 25.11.2024 in Petition No. 326/MP/2024 issued by this Commission vis-vis commissioning of the 300 MW Solar Power Project located at Nokhadhaya, Kolya, Bikaner, Rajasthan(Interlocutory application seeking issuance of ex-parte an interim directions). Petition under Section 79(1)(f) of the Electricity Act, 2003
Monday At 2.30 P.M. Miscellaneous	19.	140/MP/2019	TRN-EPL	seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013 (Re-hearing). Petition under Section 79 (1) (f) of the Electricity Act,
Petitions	13.			2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013 (<i>Re-hearing</i>).
20.5.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	Diary No.252/2025 alongwith I.A. Dy. No. 254/2025	GREENKOAP 01)	Petition under Section 79 and Section 94 of the Electricity Act, 2003 read with Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (CGNA Regulations, 2022), Regulation 57 of Indian Electricity Grid Code, 2023 and Regulation 65 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 to direct CTUIL and SRLDC to allow drawl of 900 MW for charging Petitioner's 900 MW PSP (part capacity of total 1680 MW Pumped Storage at Pinnapuram) for which REGS (Solar with Storage) connectivity granted on 29.10.2020 (Interlocutory application for interim directions) (On admission).
	2.	550/MP/2025	ARPPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking an extension of the start date of connectivity as per the Intimation of final grant of Connectivity dated 19.01.2024 and quashing of the invoices dated 07.02.2025 and 03.03.2025 issued by CTUIL (On admission).
	3.	428/TL/2025	MUML	Application under Sections 14, 15 and 79 (1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to grant of a separate Transmission License to Mumbai Urja Marg Limitedfor implementation of an ISTS project under the RTM Route.
	4.	433/TL/2025	RKPTL	Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Ratle Kiru Power Transmission Limited.
	5.	434/AT/2025	RKPTL	Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the Transmission scheme for evacuation of power from Ratle HEP (850MW) & Kiru HEP (624) MW: Part-A being established by the Petitioner.
	6.	440/AT/2025	MUTL	Petition under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Mundra I Transmission Limited.
	7.	441/TL/2025	MUTL	Petition under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Mundra I Power Transmission Limited.
	8.	424/TL/2024	JTL	Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission Licence to Jamnagar Transmission

<u> </u>			Limited.
9.	426/TL/2024	NNTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission Limited
10.	513/TL/2024	ERESXXXIX	Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission, if any, for grant of Transmission License to Eastern Region Expansion Scheme - XXXIX Power Transmission Limited.
11.	514/AT/2024	ERESXXXIX	Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the Transmission Charges of the Eastern Region Expansion Scheme XXXIX to be established by ERES-XXXIX Power Transmission Limited.
12.	73/TL/2025	PTL	Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and its subsequent Clarification and replacement, if any, with respect to grant of Transmission License to Paradeep Transmission Limited.
13.	2/MP/2014	NLC	Claim of Kerala State Electricity Board regarding quantum of adjustment for Income tax pursuant to the Commission's order dated 20.9.2012 in Petition No.15 of 2010 and judgment of the Appellate Tribunal for Electricity dated 3.7.2013 in Appeal No. 250 of 2012(Received by remand)
14.	184/MP/2019	JSWHEL	Petition under Regulation 44(6), (7) & (8) of The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for recovery of unrecovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Karcham Wangtoo HEP(Received by Remand)
15.	245/MP/2021 alongwith I.A.No.41/2024	NTPC	Petition for approval of input price of coal supplied from Dulanga mine for the period from 1.10.2020 to 31.3.2024 (Interlocutory application to bring on record subsequent facts and amend the Petition).
16.	104/MP/2022	RSDCL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park.
17.	386/MP/2023	NTPC	Petition under Regulation 22 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 ("Tariff Regulations 2019) read with Regulation 9 (4) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2021 (Second Amendment 2021) seeking condonation of delay of 22.5 months in declaring Commercial Operation Date of Talaipalli Coal Mine and approval of input price of coal supplied from Talaipalli Coal Mine to end use generating station i.e., Lara STPS for the period from Commercial Operation Date i.e., 1.10.2023 to 31.3.2024.
18.	205/MP/2024 alongwith I.A.Nos.49 &50/2024	E. D. Goa	Petition under Section 79 (b) and (f) of the Electricity Act, 2003 read with Article 9 of the Power Purchase Agreement dated 29.04.2011 between Electricity Department, Goa (ED-Goa) and Ratnagiri Gas and Power Pvt. Ltd. (RGPPL), seeking adjudication of dispute regarding RGPPL's demand of Rs. 92,38,48,877/- from ED Goa (Interlocutory applications for urgent listing and interim caliefo)
 19.	238/MP/2024	APL	interim reliefs). Petition under Sections 79(1)(b) and (f) of the Electricity

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				Act, 2003 r/w Article 7.2 of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of dispute qua PCKL/ ESCOMs' illegal unilateral withholding of differential energy charges payable to Adani for the period 1.4.2016 to 31.3.2019.
	20.	450/MP/2025 alongwith I.A.No.35/2025	VSEPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Articles 4.4.1, 4.4.3, 11 & 16.3 of the Power Purchase Agreements dated 13.07.2018 and 04.09.2018 executed between the Petitioner and Solar Energy Corporation of India seeking declaration that the Petitioner is not liable to pay any compensation to SECI due to shortfall in energy generation for FYs 2020-21, 2021-22, 2022-23 & 2023-24 for reasons beyond its reasonable control, and consequently direct SECI not to take any coercive steps against the Petitioner(Interlocutory application of interim directions).
	21.	36/MP/2024 alongwith I.A No.43/2025	KNTL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning on account of Force Majeure and for recovery of additional Project Costs incurred on account of Change in Law, under the Transmission Service Agreement dated 26.08.2021 between the Respondent No. 1 and the Petitioner (Interlocutory application for interim reliefs).
	22.	250/TT/2024	DVC	Petition for approval of Tariff for New T&D Element namely - 1) Burdwan GIS 2) 220 kV Parulia-Burdwan Transmission Line 3) 220 kV Bay at Parulia SS, and 4) Power Transformer (4th) at Durgapur SS in respect of Damodar Valley Corporation for the tariff period 2019 - 24
	23.	281/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Start-up Power to DVC and Maithon Right Bank Generation Projects in Eastern Region
	24.	26/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset associated with Western Region Strengthening Scheme VI in the Western Region
	25	370/GT/2025	NUPPL	Petition for determination of tariff for the Ghatampur Thermal Power Station (GTPS) (3 x 660 MW) of Neyveli Uttar Pradesh Power Ltd from the date of Commercial Operation of Unit-I (i.e., 12.12.2024) till 31.03.2029.
20.5.2025 Tuesday At 2.30 P.M. Miscellaneous Petitions	26.	455/MP/2019	RIL	Petition under Section 79 of the Electricity Act, 2003 read with the other applicable provisions of the Electricity Act, 2003 as amended from time to time as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner.
	27.	65/MP/2020	RIL	Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.
	28.	618/MP/2020	APDiscoms	Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.
21.5.2025 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	162/MP/2025	WRLDC	Truing up application under Regulation 13 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of WRLDC Fees and Charges for control period 2019-24 (On admission)
	2.	163/MP/2025	POSOCO	Petition under Regulation 13 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NLDC fees and charges for control period 2019-24 (On admission)
1	3.	164/MP/2025	SRLDC	Truing up application under sub-section (4) of section 28

			of Electricity Act 2003 read with Regulation 13 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of SRLDC fees and charges for control period 2019-24(On admission).
4.	165/MP/2025	ERLDC	Truing up application under Regulation 13 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of ERLDC Fees and Charges for control period 2019-24(On admission)
5.	168/MP/2025	NRLDC	Truing up application under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 13 of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NRLDC Fees and Charges for control period 2019-24(On admission)
6.	173/MP/2025	NERLDC	Submission under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NERLDC Fees & Charges for the control period 2019-24 (On admission)
7.	316/MP/2025	POSOCO	Submission under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 and in compliance to the Central Electricity Regulatory Commission order dated 28.03.2023 for approval of Performance Linked Incentive for NLDC and RLDCs for the Financial Year 2023-24(On admission).
8.	180/MP/2025	MUML	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 07.12.2018 executed between Mumbai Urja Marg Limited/Petitioner and its Long- Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges(<i>On admission</i>).
9.	261/MP/2025	MUML	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 7.12.2018 executed between Mumbai Urja Marg Limited/Petitioner and its Long- Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges (on admission).
10.	314/MP/2025	PGCIL	Petition under Section 79(1)(c) and 79(1)(d) read with Sections 62 and 64 of The Electricity Act, 2003 and under the Regulation 15 (1) (d) of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Regulations 67 of The Tariff Regulations, 2024 in regard to the certification of transmission system availability of 220kV Faridabad Gas Based Combined Cycle Power Project (NTPC) - Sector 58 (HVPNL) Transmission Line - Ckt 1 of the Petitioner(On admission).
11.	315/MP/2025	NHPC	Petition under Section 79 (1) (a) and (f) of the Electricity Act, 2003, read with relevant provisions of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and amendments thereof regarding wrongful levy of Transmission Deviation

			Charges on injection of infirm power from Parbati-II HEP
			800 MW Project (<i>On admission</i>).
12.	317/MP/2025	ERPPL	Petition under Section 79(1)(b) and (f) of the Electricity act, 2003 read with clause 4.5 of the power purchase agreement dated 31.08.2020 executed between the Deticities and NURO Limited (On a decision)
12	210/MD/2025		Petitioner and NHPC Limited (On admission)
13.	319/MP/2025	ASHL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 2023 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking exercise of this Commission's Power to Relax and Power to Remove Difficulty inter alia, seeking appropriate reliefs pertaining to compliance by way of submitting financial closure documents(<i>On admission</i>).
14.	320/MP/2025	ASHL	A petition under section 79 of the Electricity Act, 2003 for seeking an appropriate mechanism for appropriate compensation to offset financial impact of Change in Law events on account of Hon'ble Supreme Court of India's Order dated 19.4.2021 passed in Writ Petition (Civil) No. 838 of 2019 titled MK Ranjithsinh & Ors. v Union of India & Ors. and Order dated 19.3.2024 passed in Writ Petition (Civil) No. 1312 of 2023 titled ACME Solar Holdings Pvt.Ltd. & Ors. v. Union of India & Ors. whereby pursuant to the directions issued the Petitioners have incurred additional expenditure, in terms of Article 12 of the Power Purchase Agreements executed between the Petitioners and Solar Energy Corporation of India Limited (<i>On admission</i>).
15.	321/MP/2025	SIL	Petition under section 79(f) of the Electricity act, 2003 seeking direct the respondent No.1 to pay an amount of Rs.19,05,31,515/- (Rupees Nineteen Crores Five lacs thirty-one Thousand five Hundred Fifteen Only) to the Petitioner (<i>On admission</i>).
16.	325/MP/2025	FatehgarhIV	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with provisions of the Transmission Service Agreement dated 02.08.2023 executed between Central Transmission Utility of India Ltd. and Fatehgarh IV Transmission Limited inter alia seeking extension of Scheduled Commercial Operation Date in delay in commissioning of the Interstate Transmission System for Transmission system for evacuation of power from REZ (20 GW) in Rajasthan under Phase III- Part A1, on account of Force Majeure events and compensation due to the Change in Law event(s), and consequential relief thereof(<i>On admission</i>).
17.	330/MP/2025	PGCIL	Petition for truing up of security expenses from 01.04.2019 to 31.03.2024 and recovery of security expenses from 01.04.2024 to 31.03.2029 under the Regulation 15 (1) (d) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff Regulations), 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff Regulations), 2024(<i>On admission</i>)
18.	331/MP/2025	CSPJODHPU R	Petition under Section 79 of the Electricity Act, 2003 seeking a declaration and clarification to the extent that inverters fall under the definition of Solar Power Generator (SPG) as per the Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 issued by the Ministry of Finance (MoF) for revision in CGST rates on SPG
19.	334/MP/2025	BALCO	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking declaration that the notification dated 1.1.2024 of MOEF&CC is a change in law event in terms of Article 34 and Article 39.1 of the Power Supply Agreement dated 26.12.2014 executed

			with Kerela State Electricity Board, and consequently allow the Petitioner to claim change in law compensation on account of additional expenditure incurred in terms
			of the said change in law event(On admission)
20.	335/MP/2025	GUVNL	Petition under Sections 79(1)(b) and (f) of the Electricity
			Act, 2003 and in terms of the Power Purchase Agreements dated 06.02.2007 and 02.02.2007 read with the corresponding SPPAs both dated 5.12.2018 (and SPPAs dated 30.3.2022) entered into between Gujarat Urja Vikas Nigam Limited and Adani Power Limited (On admission).
21.	338/MP/2025	IEX	Petition under Section 66 of the Electricity Act 2003 read
			with Regulation 25 and 19 of the CERC (Power Market) Regulations, 2021 for approval of the revision in Green Contracts at Indian Energy Exchange Ltd. to align them with the Renewable Energy (RE) consumption framework as per the Ministry of Power Notification dated 20.10.2023(On admission)
22.	277/MP/2024	IEX	Petition under Section 66 of the Electricity Act 2003 read
			with Regulation 25 of the CERC (Power Market) Regulations, 2021 for approval of introduction of Green- Real Time Market (G-RTM) at Indian Energy Exchange Limited.
23.	339/MP/2025	Fategarh3	Petition under Section 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003; read with applicable provision of the Transmission Service Agreement dated 02.08.2023 executed between Central Transmission Utility of India Ltd. and Fatehgarh III Transmission Limited inter alia seeking extension of Scheduled Commercial Operation Date for delay in commissioning of the Interstate Transmission System for ?Transmission system for evacuation of pow er from REZ (20 GW) in Rajasthan under Phase III- Part A3?, on account of Force Majeure events and compensation due to the Change in Law event(s), and consequential reliefs thereof(<i>On</i> <i>admission</i>).
24.	359/MP/2025	MBP(MP)L	Petition under Section 79 of the Electricity Act, 2003,
	alongwith I.A.Dy.No.885/2024		seeking payment of outstanding dues towards Late Payment Surcharge on account of delay in reimbursement of Transmission Charges paid by MB Power (Madhya Pradesh) Limited to Powergrid Corporation of India Ltd., on behalf of the Respondents (Interlocutory application for interim reliefs)(On admission).
25.	368/MP/2025	NTPC	Petition under Section 142 of Electricity Act, 2003 read
			with Regulation 70(2) of the CERC (Conduct of Business) Regulations, 2023 in furtherance of Order dated 16.01.2024 passed by this Commission in Petition No. 319/MP/2020 seeking directions and initiation of appropriate action against the Respondent for non- compliance of the directions of this Commission (On admission)
26.	369/MP/2025	SBOPL	Petition under Section 79 and Section 94 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 invoking the general regulatory and inherent jurisdiction of this commission for seeking inter alia compliance of the order dated 28.06.2023 read with addendum order dated 22.09.2023 in petition no. 73/MP/2020 and as a consequence thereof directions against The respondents for release of the balance payment along with late payment surcharge on the additional capital expenditure incurred by the petitioner due to introduction of the central goods and services act, 2017, the integrated goods and services tax act, 2017 & state goods and services act, 2017, and safeguard duty, 2018 (<i>On admission</i>).
27.	425/MP/2025	HTL	Petition under Section 17(3) & 17(4) of the Electricity act
			seeking approval for creation of security interest over Petitioner's assets in favour of Respondent no. 3 (who is

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	6.	263/MP/2022 324/MP/2022	OSEL	Petition under Section 79 of the Electricity Act, 2003 for direction to Odisha Power Transmission Co. Ltd (OPTCL) to make refund of excess paid wheeling charges & short – term open access charges along with interest in respect of its transmission system of 220 KV D/C Rourkela -Tarkera – Budhipadar – Korba (Budhipadar – Korba Circuit 2 & 3 – Odisha portion) line and associated S/S bays to the Petitioner. Petition under Section 79(1)(c) read with Section 79(1)(f)
	5.	116/MP/2022	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking, inter alia quashing of the purported invoice dated 14.12.2021 raised by the Respondent No. 1 on the Petitioner and for refund of Rs 59,58,745 wrongfully and illegally deducted by the Respondents.
	4.	339/MP/2022	TREPL	Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 29.10.2021 executed between the Petitioner and Solar Energy Corporation of India, inter alia seeking extension in the timelines for achieving Conditions Subsequent and Scheduled Commissioning Date of the 190 MW wind power project being set up by the Petitioner in Karnataka.
	3.	225/MP/2023	JKTL-1	Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and Article 12 of the Transmission Service Agreement dated 23.10.2019 executed between Jam Khambaliya Transco Limited and Powerica Limited seeking extension of SCOD due to Force Majeure events and consequential relief to offset the adverse effect of the Force Majeure events and Change in Law events.
	2.	324/MP/2025	AEPL	Petition under Section 79 (1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Clause 5(xiii) of Detailed Procedure issued under Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking direction to CTUIL/Respondent to process AEPL's request for renewable energy source change with respect to Connectivity dated 1.2.2024(<i>On admission</i>).
22.5.2025 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	279/MP/2025	AEPL	Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking invocation of this Commission's Power to Relax and Power to Remove Difficulty for relaxation of fulfilment of conditions subsequent and directions to CTUIL/Respondent to accept the condition subsequent documents in the name of AGPL/Petitioner No. 2 for utilisation of Connectivity dated 1.2.2024(On admission)
	28.	430/MP/2025	SBE3PL	Novates) in respect of the Petitioner's Transmission Project (On admission).Petition under Section 79 of the Electricity act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 invoking the adjudicatory, general regulatory and inherent jurisdiction of this Commission for seeking directions against the Respondents for release of outstanding balance along with late payment surcharge for the change in law compensation allowed by this Commission vide order dated 30.6.2023 in petition No. 72/MP/2020 Project (On admission).
				acting as the security trustee for the purpose of holding the securities on behalf of and for benefit of the lenders in terms of the security trustee Agreement dated 23.12.2024) (including its Assignees, Transferees,

8. 366/MP/2022 BRPL Petition under Sections 79(1)(f) of the Electricity A 2003 seeking adjudication of dispute with NTPC Limit
in respect of its National Thermal Power Plant Stage situated at Dadri.
9. 367/MP/2022 BYPL Petition under Sections 79(1)(f) of the Electricity A 2003 seeking adjudication of dispute with NTPC Limi in respect of its National Thermal Power Plant Stage situated at Dadri.
1042/MP/2024 alongwith I.A.Nos.14&69/202 4JSWREPetition under Section 79(1)(c) & 79(1)(f) of the Electric Act, 2003 and all other enabling provisions (Interlocut application for interim reliefs and Interlocut application moved by Karur Transmission Limited Clarify/pass appropriate direction to ensure recovery payment of 100% of transmission charges Respondent No. 2's Project as per TSA.
11. 346/MP/2025 alongwith RGESPL Petition under Section 79 of the Electricity Act, 2003 rd With Regulation 41 and 42 of the Central Electric Regulatory Commission (Connectivity and Gene Network Access to the inter-State Transmission Syster Regulations, 2022 challenging Revocation Notice da 10.03.2025 (received on 11.03.2025) issued by Cen Transmission Utility of India Limited to ReNew Gro (MHP One) Pvt. Ltd. and seeking directions agai revocation of connectivity(Interlocutory application interim directions).
12. 220/MP/2024 APL Adjudication of disputes related to legitimate di payable to Adani Power Limited (Formerly known Udupi Power Corporation Limited) towards differen energy charge for the period June & J 2021(Interlocutory application for interim direction (Part-heard).
13. 430/MP/2024 PSPCL Petition under Section 79(1)(b) and (f) read with Sect 11, 142, 146 of the Electricity Act, 2003 and regulations notified thereunder for adjudication a recovery of the amount payable by Tata Power Compa Limited on account of non-supply of Electricity in ter of Section 11 Directions dated 20.02.2023 issued by Ministry of Power, Government of India.
14. 239/MP/2024 AEL Petition under Section 79(1)(f) of the Electricity Act, 24 for recovery of outstanding dues including Late Paym I.A.No.8/2025 Surcharge, towards power supplied on Short Term base (Interlocutory application for impleadment of Ad Power Limited as Respondent No. 4.)
15. 254/MP/2024 TRNEPL Petition under section 79(1)(b) and 79(1)(f) of Electricity Act, 2003 read with the PPA dated 25.07.2 executed between the Petitioner and the PTC and as the terms of the back to back PPA executed by PTC v UPPCL on behalf of Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited da 25.7.2013, seeking recovery of unilateral and wrong deductions contrary to the terms of the PPA as well Order dated 14.5.2019 passed in Petition No. 77/MP/20
16.422/MP/2024Western RailwayPetition under Sections 11(2), 79(1)(b), 79 (1)(f) and ot applicable provisions of the Electricity Act, 2003 adjudication of disputes in relation to incorrect invoic and wrongful encashment of Letter of Mandate carr out by JPL in contradiction to the directions da 11.8.2022 and 21.3.2023 issued by the Ministry of Por in relation to blending of imported coal a contravention of the terms of the PPA dated 7.3.2022 a seeking consequential reliefs.
17. 309/MP/2025 MUML Petition under Sections 17(3) and 17(4) of the Electric Act, 2003 for the creation of security interest over Petitioner's Assets in favour of the Respondent No. as the Debenture Trustee acting for the benefit of Debenture Holders.
18. 276/MP/2025 SRI4PL Petition under Section 79 of the Electricity Act, 2003 re

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	alongwith I.A.Nos. 15,29 and 30/2025		with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Notices dated 24.01.2025 issued by Central Transmission Utility of India Limited to Serentica Renewables India 4 Private Limited and seeking directions against revocation of 200 MW connectivity (Interlocutory application for interim reliefs, urgent listing and I.A. for urgent order/directions).
19.	292/MP/2024	TSP9PL	Petition under Section 79 of the Electricity Act, 2003 and Article 17 of the power purchase agreements dated 25.11.2021 seeking declaration that change in rate of Goods and Services Tax from 5% to 12% on renewable energy equipment w.e.f. 01.10.2021 on account of amendment to Notification No. 01/2017- Central Tax (Rate) dated 28.06.2017 vide Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 amounts to a change in law event under Article 17 of the power purchase agreements and to further direct the Respondents to pay compensation alongwith carrying cost towards additional amount incurred on account of increment in of Goods and Services Tax paid by the Petitioner pursuant to notifications dated 30.09.2021 and to resituate the Petitioner to the same financial position as it would have been due continuation of Goods and Services Tax rate of 5% which was applicable till 30.09.2021.
20.	294/MP/2024	ASEPL	Petition under Section 79 of Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 19.10.2020 between Avaada Sunrays Energy Private Limited and NHPC Ltd. seeking declaration that (i) change in Goods and Services Tax from 5% to 12% and 13.8%, respectively w.e.f. 01.10.2021 by way of GST Amendment Notifications dated 30.09.2021, and (ii) requirement of installation of bird diverters on overhead transmission lines in terms of the order dated 19.04.2021 issued by the Hon'ble Supreme Court in W.P. (C) No. 838 of 2019 qualifies as Change in Law events under Article 12 of the PPA and consequently, directions to NHPC Ltd. to compensate the Petitioner towards additional expenditure incurred on account of the Change in Law events along with carrying cost.
21.	488/MP/2024	AP&NRL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Power Purchase Agreements dated 25.03.2011 & 19.12.2013 and CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 seeking directions to PTC India Ltd. to refund the excess trading margin charged in contravention of the CERC Trading Regulations, 2020 along with Late Payment Surcharge.
22.	111/MP/2021	WBSEDCL	Petition under Section 79 of the Electricity Act, 2003 challenging the repeated revisions in energy charges being claimed by NTPC Limited in relation to supply of power from Farakka STPS.
23.	239/MP/2021	GTTPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 28.6.2017 executed between Goa Tamnar Transmission Project Limited and its Long-Term Transmission Customers inter alia claiming compensation due to change in law events and force majeure events, extension of the scheduled commissioning date of the transmission project on account of force majeure events adversely impacting its implementation and seeking appropriate directions.
24.	65/I.A./2023 in Petition No. 4/MP/2021	RPPL	Interlocutory application for re- call the order dated 11.5.2023 in Petition No. 4/MP/2021.
25.	268/MP/2020	SKSPGCL	Petition under Section 79(1)(b) and (f) of the Electricity

				Act, 2003 seeking reimbursement of amount incurred towards taxes and duties and arranging open access for the purpose of supply of contracted capacity of 100 MW from Noida Power Company Limited/PTC in terms of APP dated 6.4.2018 read with PPA executed on the same date.
	26.	126/MP/2024	GIPCL	Petition under Section 29(5) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	27.	240/MP/2024 alongwith I.A.No.56/2024	AEPL	Petition under Section 79(1) (c) (f) of the Electricity Act,2003 and seeking to direct CTUIL to split the connectivity of the Petitioner's Project to avail the available margins of 350MW in Bhadla-II PS, 350 MW in Bhadla-III PS and the remaining capacity of 300MW in Bhadla-IV PS on the basis of its priority as per its original Connectivity Application dated 7.12.2023 (Interlocutory application for interim reliefs).
	28.	259/MP/2024	ACME	Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022.
22.5.2025 Thursday At 2.30 P.M. Generation Tariff	29.	45/GT/2016	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3 x250 MW) for the period from anticipated date of Commercial Operation Unit-I 21.03.2016 to 31.03.2019(Received by Remand)
Petitions	30.	243/GT/2017	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x250 MW) for the period from Date of Commercial Operation of Unit-1 (i.e. 01.04.2016) to 31.03.2019.
	31.	409/GT/2020	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x250 MW) for the period from 01.04.2019 to 31.03.2024.
	32.	215/MP/2021	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.

Sd/-(T.D. Pant) Joint Chief (Legal) 20.5.2025